

PRECIPE TO BE FILED BY ADVOCATES IN MATTERS RELATING TO
SECTIONS 115JA, 234B and 234C OF THE INCOME TAX ACT,
1961.

S.L.P. (C) Nos.25320-25322/2009 and 25338/2009

"Registry is directed to incorporate our order in the Weekly List/Advance List, on the Notice Boards as also on the Website informing the advocates and assesseees that the matters concerning interpretation and applicability of Sections 115JA, 234B and 234C of the Income Tax Act, 1961 will come up for final hearing on 10th March, 2010.

Since all connected matters require to be clubbed, the concerned Advocates-on-Record may file an appropriate precipe and on filing of such precipe, the matters will be listed on 10th March, 2010. Please note that the matters will not be adjourned on the ground that some matters are left out."